

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 348/2010

Sub: Petition under Section 79 (c) and (f) and Section 94 of the Electricity Act, 2003 read with CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State in Transmission and related matters) Regulation, 2009.

Date of hearing : 24.5.2011

Coram : Dr Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri Deena Dayalan, member

Petitioner : Ind Bharath Power (Madras) Ltd., Hyderabad

Respondents : Power Grid Corporation of India Limited,
Gurgaon

Parties present : Miss. Surbhi Sharma Advocate for the
Petitioner
Shri Diwan Chand Arya, IBPML
Shri Delip Chand, PGCIL

Learned proxy counsel for the petitioner submitted that the counsel appearing in this matter was not able to attend the hearing due to some personal difficulty. She further submitted that copy of the reply filed by respondent was received on 24.5.2011 and requested for two weeks time to file rejoinder.

2. The Commission directed the petitioner to file its rejoinder, latest by 10.6.2011, with advance copy to respondent.
3. The petition shall be re-notified for hearing on 21.6.2011.

Sd/-
(T.Rout)
Joint Chief (Law)